F.No. A. 22011/09/2016 - Ad.II (pt.2)
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

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North Block, New Delhi
Dated, the 20th April, 2017

To
All Principal Chief Commissioners/ Principal Director General/
Chief Commissioners / Director Generals under
Central Board of Excise and Customs

Subject: Review Committee of Chief Commissioners and Commissioners for the limited purpose of reviewing Departmental appeals and Party’s Appeals—reg.

Sir / Madam,

I am directed to refer to the above cited subject and to say that it has been decided, with the approval of the Competent Authority, that henceforth, all the cases pertaining to re-assigning of charge for the Review Committee of Chief Commissioners and Commissioners for the limited purpose of reviewing Departmental appeals and Party’s Appeals shall be dealt by the Judicial Wing of CBEC and Office Orders in this regard shall also be issued by them with the approval of the Competent Authority.

2. It is, therefore, requested that all such requests/communications henceforth may be addressed to the Judicial Wing of CBEC.

Yours faithfully,

(Jai Prakash Sharma)
Under Secretary to the Govt. of India
Tele. 23095520

Copy to: The Website Manager, Directorate of Systems, New Delhi with the request to put the above circular in the Department’s Website.

(Jai Prakash Sharma)
Under Secretary to the Govt. of India